

## LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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### LOK SABHA

Thursday, 28th April, 1955

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

### PAPERS LAID ON THE TABLE

REPLIES TO MEMORANDA FROM MEMBERS re: DEMANDS FOR GRANTS (RAILWAYS) FOR 1955-56

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy each of certain statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1955-56. [See Appendix XIII, annexure No. 1.]

### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th April, 1955, agreed without any amendment to the Commanders-in-Chief (Change in Designation) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1955."

### BUSINESS OF THE HOUSE

Mr. Speaker: As announced in the bulletin, the House will sit up to 6 P.M.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): May I make a submission? The House may sit up to 5 o'clock today, on account of the State Banquet. We have discussed this matter informally among the Members. Instead of sitting one hour late today, the House can sit one hour late tomorrow. We can start the non-official business at 3-30 P.M. tomorrow.

Mr. Speaker: The difficulty of sitting for a longer time on non-official days is really this. Government seem to show no interest in the maintenance of quorum in the House. That means a reduction of time.

Shri Satya Narayan Sinha: We will see about quorum.

Mr. Speaker: We shall see what the progress is and then we will decide.

Shri Raghavachari (Penukonda): I wish to find out whether we are closing on the 5th and there is no idea of any more extension.

Mr. Speaker: I do not know. I think we are closing on the 5th.

Shri Satya Narayan Sinha: I shall be in a position to say definitely tomorrow. I think we will have to sit on the 7th. The 6th is a holiday. If we have to discuss the Report on the Scheduled Castes, we must sit on the 7th. Already we have lost one day in very tragic circumstances.

Shri T. B. Vittal Rao (Khammam): At this stage, I wish to bring to your notice that if we are going to sit on

[Shri T. B. Vittal Rao]

the 7th, Government should know that it will be a non-official day and we will not surrender that right.

**Shri Satya Narayan Sinha:** Simply because it is a Friday, even if it falls outside the session, will it be a non-official day?

**Mr. Speaker:** There has been no ballot for anything. Any way, it is not outside the session. The House continues to sit. That can be adjusted. Let us wait till tomorrow. Hon. Members have many other ways of adjusting if they want to rise earlier. Discussion of business which is not finished may be taken over to the next session. That is also one of the ways. That may be considered later. So far as possible, let us stick to the programme.

We have not yet decided that we will sit up to 6. We will watch the progress and then decide.

#### UNTOUCHABILITY (OFFENCES) BILL

**Mr. Speaker:** The House will now proceed with the clause by clause consideration of the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising therefrom as reported by the Joint Committee.

#### Clause 3.—(Punishment for enforcing religious disabilities)

**Mr. Speaker:** The amendments which are selected by the Members and handed over to the Secretary for being moved in the House are as follows. I shall just read the numbers. I believe this key has been circulated to the hon. Members. The only addition to be made is 95. The numbers are: 95, 56, 58, 5, 6, 59, 23, 80 (same as 23), 99 and 100. All these amendments may now be moved by the hon. Members.

**Shri Dabhi (Kaira North):** I want to move amendment No. 143.

**Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes):** I have amendment No. 126 on clause 3.

**Shri Sivamurthi Swami (Kushtagi):** I want to move amendment No. 125.

**Shri Elayaperumal (Cuddalore—Reserved—Sch. Castes):** I want to move amendment No. 96.

**Shri Raghunath Singh (Banaras Distt.—Central):** I want to move amendment No. 127.

**Mr. Speaker:** No further amendments? I will read the list again: 95, 56, 58, 5, 6, 59, 23, 60 (same as 23), 99, 100, 143, 126, 125, 96, 127. These are the amendments which may now be moved, subject to admissibility as I said, formally. The Members in respect of the recent additions are all present.

**Pandit Thakur Das Bhargava (Gurgaon):** I beg to move:

In jage 2, for lines 24 to 26, substitute:

“shall be punished with fine which may extend to five hundred rupees or with imprisonment which may extend to three months or with both”.

**Shri Sadhan Gupta (Calcutta South-East):** I beg to move:

In page 2, lines 11 and 12, for “on the ground only of ‘untouchability’ prevents any person” substitute:

“on the ground of any person being an untouchable, prevents such person”.

**Shri N. Raghiah (Mysore—Reserved—Sch. Castes):** I beg to move:

In page 2, lines 24 and 25, for “six months” substitute:

“three years and shall be not less than one year”.

**Shri Khardekar (Kolhapur cum Satara):** I beg to move:

(i) In page 2, line 25, after “months” insert “but not less than three months”